CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

R.A.No.49/2003 IN C.P.No.508/2002 IN O.A.No.1664/2001

Wednesday, this the 10th day of July, 2003

Hon'ble Shri Govindan S. Tampi, Member (A) Hon'ble Shri Shanker Raju, Member (J)

- Shri RCP Singh,
 Senior Auditor (Retired)
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 2. Shri R.P.Shrotriya
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 3. Shri S.K.Gautam
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 4. Smt. Subh Kiran, Senior Auditor Senior Auditor O/O Controller of Defence Accounts (Boarder Roads) Nariana, Delhi Cantt.-10
- 5. Smt. Sudha Rani Garg
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads
 Nariana, Delhi Cantt.-10

1

- 6. Shri Surjeet Singh
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- Shri M.P. Parashar,
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 8. Shri M.L.Khatri,
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 9. Shri Rajey Ram
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10



- 10. Shri G.S.Shishodia
 Senior Auditor
 0/0 Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 11. Shri P.K.Sakhooja
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 12. Shri Har Charan Dass
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 13. Shri Ganga Ram
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 14. Shri Mool Chand Sharma
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 15. Shri Rohtas Singh
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 16. Shri A.K.Sharma
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 17. Shri Lakh Pat Rai, Senior Auditor O/O Controller of Defence Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 18. Shri Azaib Singh, Senior Auditor O/O Controller of Defence Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 19. Shri Devendra Mohan
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 20. Shri Ved Prakash
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10



- 21. Shri Brahmanand
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 22. Shri T.P.Singh
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 23. Shri Jai Prakash
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 24. Shri Mool Chand Sharma
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 25. Shri S.K.Banik
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10
- 26. Shri Sudesh Chander
 Senior Auditor
 O/O Controller of Defence
 Accounts (Boarder Roads)
 Nariana, Delhi Cantt.-10

..Applicants

.

(By Advocate: Shri E.J. Verghese)

Versus

- Mr. A.K.Aggarwal
 Secretary,
 Ministry of Personnel, Public Grievances
 & Pension (Department of Personnel,
 & Training), North Block, New Delhi-11
- Dr. S. Narayanan
 Secretary
 Ministry of Finance
 Deptt. of Expenditure,
 North Block, New Delhi-11
- 3. Mr. Subir Dutta
 Secretary,
 Ministry of Defence
 South Block, New Delhi-11
- 4. Mr. G.C.Bhandari
 Controller General of Defence Accounts
 West Block-V, R.K.Puram
 New Delhi-66

(4)



5. Mr. Amit Cowsish
Controller of Defence Accounts
Border Roads
Nariana, Delhi Cantt.-10

.. Respondents

(By Advocates: S/Shri M.M.Sudan and R.N.Singh)

ORDER (ORAL)

Shri Govindan S. Tampi:

This RA seeks the recall and review of the Tribunal's order dated 17.1.2003 dismissing CP-508/2002 in OA-1664/2001.

- 2. When the RA was taken up for consideration, S/Shri M.M.Sudan, learned Senior Standing Counsel along with R.N.Singh for the respondents, was present. Shri E.J. Verghese, learned counsel for review applicants was not present even at the second call. Accordingly, the RA was disposed of in terms of Rule 15 of C.A.T. (Procedure) Rules, 1987. After the order was pronounced, Shri E.J.Verghese, learned counsel for review applicants appeared and requested that his presence may be noted.
- 3. CP-508/2002 alleging non-implementation of order passed in OA-1664/2001 was disposed of by us with the following observations:-

"Heard the parties.

2. This is brought to our notice that Hon'ble Delhi High Court in CW 5927/2002 and CM 10099/2002 filed against the order of the Tribunal dated 11/4/2002 in OA No. 1664/2001 has passed the following order:-

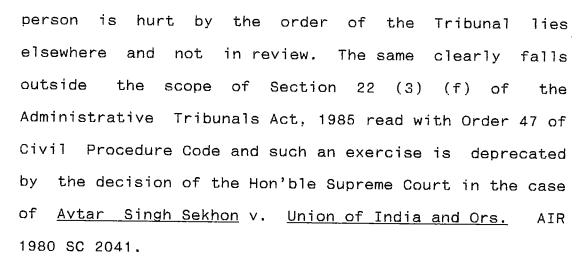
"Keeping in view the fact that the decision of the Guwahati Bench of the Central Administrative Tribunal on the basis where of the impugned judgement has been passed is the subject matter of a writ petition



before the Guwahati High Court and therein an order of stay has been passed we direct the operation of the impugned order shall remain stayed to the extent that the petitioner herein would not liable to pay any arrears to the respondents. However, the pay for the month of October, 2002 onwards would be as per the judgement of the learned Tribunal. Such payment shall be subject to the final outcome of this Writ Petition."

- 3. In the effect, Tribunal's order stands stayed. Therefore, initiation of action of non-implementation of the Tribunal's order would arise only after the Writ Petition is disposed of.
- 4. In this view of the matter, the C.P. is dismissal and the notices issued to the alleged contemnors are discharged.
- 5. Petitioners shall have liberty to revive the issue, if it becomes necessary and so advised after the decision has been given by the Hon'ble Delhi High Court."
- 4. The present RA seeks to re-argue the whole issue and goes on to make an allegation against the Tribunal that they refused to hear the review applicants, in spite of repeated submissions. The order dismissing the CP pronounced in the open Court when the counsel for both sides were present. Learned counsel for both the parties were granted opportunity to put forth their case and no attempt was made by the Tribunal to curtail the arguments. The insinuation made by the learned counsel for review applicants is, therefore, mischievous.
- error apparent on record has been brought and not for re-arguing the matter heard originally because the decision issued earlier is not liking to the review applicants. Remedy for redressal of grievance when a





6. RA-49/2003 having no merit is thus dismissed.

Shanker Raju)
Member (J)

/suni1/

govindan S. Tampi

Member (A)